

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1807/2004

New Delhi, this the 28th day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. Umesh Chandra, AO (Retd)  
under FR 56 (K) from  
the office of CDA (Army) Meerut  
R/o 237, Ganga Nagar, Nr. Babulal  
Temple, Saket, Meerut.

...Applicant

(By Advocate Sh. V.P.S.Tyagi)

V E R S U S

Union of India through

1. Secretary  
Ministry of Defence  
South Block, New Delhi.
2. The Financial Advisor-cum-Secretary  
in the Ministry of Defence (Finance Division)  
South Block, New Delhi.
3. The Controller General of Defence Accounts  
West Block-V, R.K.Puram, New Delhi.
4. The Controller of Defence Accounts (Army)  
Belvadier Complex, Meerut Cantt.

...Respondents

(By Advocate Sh. B.S.Jain)

O R D E R (ORAL)

Ld. counsel for the applicant, at the outset, has submitted that while the applicant has been served a charge sheet on TA claimed by the applicant, he should have been paid DA, as the same was not under dispute. It has been mentioned that the question relating to charge sheet and the enquiry ordered in that regard had been raised by him vide another OA, reference to which has been made at Annexure A-11. This OA thus relates strictly to TA/DA claims as made by the applicant and the reliefs that he has sought in regard to payment thereof, particularly DA claims. In this connection, detailed representations have been submitted to the respondents (CDA, (Army), Meerut Cantt) vide his letter dated 30-8-2002, to the CGDA, New Delhi vide his letter dated 14-7-2003 and to the Financial Adviser vide his letter dated

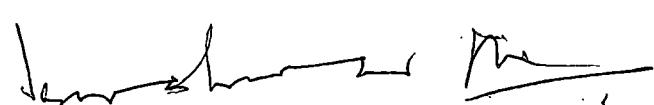
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20-11-2003 mentioning most of the points which have been submitted by him in this OA. He has not received any reply from the said authorities so far.

2. Ld. counsel for the respondents Sh. B.S.Jain is present. He has submitted that as representations have already been submitted to the respondents and which are under their consideration, it would be appropriate if this OA also is forwarded to them for appropriate consideration and disposal under the relevant rules.

3. Having regard to the facts and circumstances of the case and also the fact that representations submitted on the subject to the various authorities of the respondents' organization are still pending with them, I am inclined to dispose of this OA at the admission stage itself without issuing any notice with a direction to them that they consider the representations as have been submitted by the applicant and as are pending with them, together with this OA, treating the same as another representation of the applicant, by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.



(Sarweshwar Jha)  
Administrative Member

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